

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF OHIO CARDIOLOGY ASSOCIATES INDIA PRIVATE LIMITED (UNDER CIRP)	
RELEVANT PARTICULARS	
1. Name of corporate debtor	OHIO Cardiology Associates India Private Limited
2. Date of incorporation of corporate debtor	27th February 2006
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata, West Bengal
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110WB2006PTC108319
5. Address of the registered office and principal office (if any) of corporate debtor	59 Ballygunge Circular Rd, Unit V, 7th Flr, Kolkata-700019, West Bengal, India
6. Insolvency commencement date in respect of corporate debtor	5th May 2022 Date of Service of order to IRP - 05th May 2022
7. Estimated date of closure of insolvency resolution process	01st November 2022 (180th day from the Insolvency Commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sumit Kumar Jain Reg. No.: IBB/I/PA-001/IP-P-01725/2019-2020/12683
9. Address and e-mail of the interim resolution professional, as registered with the Board	Sumit Kumar Jain, 36, Ramkrishna Samadhi Road, Kankurgachi, In front of Acharya Prafulla Chandra Park, Bada Park Main Entrance, Kolkata-700054 E-mail: ipsmitjain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Sumit Kumar Jain, C/o: D3, Haldiram Enclave, Block-2 & 3, First Floor, Kazi Najrul Islam Avenue, Near V I P Road Haldiram, Kolkata-700157 Email: cirp.ohio@gmail.com
11. Last date for submission of claims	19th May 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None, Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	None, Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Download the relevant forms from: https://www.ibbi.gov.in/home/downloads b. None, Not Applicable
Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the OHIO Cardiology Associates India Private Limited on 05th May 2022. The creditors of OHIO Cardiology Associates India Private Limited are hereby called upon to submit their claims with proof on or before 19th May 2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [NA] in Form CA. Submission of false or misleading proofs of claim shall attract penalties. Sd/- Sumit Kumar Jain Date : 08.05.2022 Interim Resolution Professional for OHIO Cardiology Associates India Private Limited Place : Kolkata Reg. No.: IBB/I/PA-001/ IP-P-01725/2019-2020/12683	

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RELEVANT PARTICULARS	
1. Name of corporate debtor	OHIO Cardiology Associates India Private Limited
2. Date of incorporation of corporate debtor	27th February 2002
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Kolkata, West Bengal
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U05110WB2006PC108319
5. Address of the registered office and principal office (if any) of corporate debtor	59 Ballygunge Circular Rd. Unit V, 7th Flr, Kolkata-700019, West Bengal, India
6. Insolvency commencement date in respect of corporate debtor	5th May 2022 Date of Service of order to IRP - (5th May 2022)
7. Estimated date of closure of insolvency resolution process	01st November 2022 (180th day from the Insolvency Commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Sunit Kumar Jain Reg. No. : IBBI/IPA-001/IP-P-01725/2019-2020/12683
9. Address and e-mail of the interim resolution professional, as registered with the Board	Sunit Kumar Jain, 36, Ramkrishna Samadhi Road, Kankurgachi, in front of Ashwini Pratula Chandra Park, Bada Market Main Entrance, Kolkata-700054 E-mail: sunitjain@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Sunit Kumar Jain, C/o, 13, Haldimati, Enclave BSEK-2 & 3, First Floor, Kazi Nazimuddin Avenue, Near V I Road, Haldimati, Kolkata-700157 Email: cirp.ohio@gmail.com
11. Last date for submission of claims	19th May 2022
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	None, Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	None, Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Download the relevant forms from: https://www.ibbi.gov.in/home/downloads b. None, Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **OHIO CARDIOLOGY ASSOCIATES INDIA PRIVATE LIMITED** on **05th May 2022**.

The creditors of **OHIO CARDIOLOGY ASSOCIATES INDIA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **19th May 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors should submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sunit Kumar Jain